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Submitted On 12.07.2023

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

'ORIGINAL APPLICATION NO.438 OF 2018

IN THE MATTER OF:

ARTI

...APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS. ...RESPONDENTS

REPLY BY THE RESPONDENT NO. 51 TO THE APPLICATION UNDER  
SECTION 14 AND 16 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

Filed by-

ADITYA KISHOR TYAGI

(D/4583/2016)

ANAND KUMAR V

(D/598/2017)

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⑤

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI  
ORIGINAL APPLICATION NO. 438 OF 2018

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New Delhi

Dated: 12/07/2023

Filed by-

*Kishor*

ADITYA KISHOR TYAGI

(D/4583/2016)

*Anand Kumar V*

ANAND KUMAR V

(D/598/2017)

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

(Under Rule 14 and 16 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 438 OF 2018

IN THE MATTER OF:

ARTI

...APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS. ...RESPONDENTS

REPLY BY THE RESPONDENT NO. 51 TO THE APPLICATION UNDER  
SECTION 14 AND 16 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

I, NEERAJ TYAGI, S/o Late. Sh. Raghuwar Dayal Tyagi, aged about 45 years  
Partner of Vaishali Inn, the registered office at 339A, Sector - 4, Vaishali, Ghaziabad  
- 201010 presently at New Delhi, do hereby solemnly affirm as under:

1. That I'm the Partner of Vaishali Inn and is being mentioned as respondent No 51, in the OA No 438/2018 before this Hon'ble Tribunal.
2. I am well conversant with the facts and circumstances of the present case
3. As such I am competent to swear this affidavit on behalf of the respondent No 51.

4. That the facts mentioned in the objections are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

**MOST RESPECTFULLY SHOWETH:**

1. That the Respondent herein is carrying out bona-fide hotel business which has been serving the people for over 12 years and has earned a good reputation both in terms of business and service provided. who earn their living by way of their legal business activities.
2. That for the purpose of brevity, the facts of the case are not elaborated in details but quoted in the paragraphs as and when required.
3. That the Applicant in the Original Application No 438/2018 (Hereinafter referred as Application) with ill-research and limited application of mind has just copy pasted the list of Hotels, Restaurants, and other similar such places of stay from online (Google) without ever visiting the hotel ever.
4. That the purported application has alleged illegal and unauthorized abstraction of groundwater by the respondent whereas the respondent herein categorially refutes to such baseless and malefide allegations.

5. That the respondent herein vehemently denies all the allegations as said in the application and also explicitly states that each and every law has been complied by the respondent in letter and spirit.

6. That it is pertinent to mention here the operative part of the order of this Hon'ble Tribunal dated: 24.09.2023

*8. In view of the above, while directing listing of this application on 08.11.2021 to be considered alongwith other matters involving illegal extraction of ground water, we direct the CGWA to place complete information on record about the status of compliance by the concerned parties. The CGWA may interact with the District Magistrate and the State PCB about the remedial measures for compliance of law and take further action, following due process, in exercise of statutory regulatory powers of the CGWA and other Authorities, including District Magistrate and the State PCB.*

7. That it is also equally important to highlight the report dated 03.12.2021 placed by the joint inspection committee (JIC) comprising CGWA, Minor Irrigation Department, UPPCB, UPJN which is stated in Para No. 12 of the order dated 25.02.2022 by this Hon'ble Tribunal which states that the above-mentioned JIC visited premises of 121 respondents units and also the observations of the committee. The operative part of the order contained in Para 12 read as under:

12. In furtherance of the said order, CGWA submitted a report dated 03.12.2021 stating that joint Committee comprising CGWA, Minor Irrigation Department, UPPCB and UPJN was constituted who visited premises of 121 respondents' units and observations of the said Committee read as under:

**"OBSERVATIONS OF THE COMMITTEE**

8. That a Report has been prepared by the joint Inspection committee incorporating complete information about the current status about the use of tubewells for extraction of ground water (copy of the Report by Joint Inspection Committee is enclosed as annexure G).
9. That the observations / data collected by the Committee Members has been analyzed and categorized into seven heads:
  - A. Respondent units which are being supplied water inadequately or completely by Nagar Nigam and still tubewell(s) exist in their premises.
8. That as per the observation of the committee the respondent herein is categorized in *Sub Category A - Respondent Units which are being supplied water inadequately or completely by Nagar Nigam and still tubewell(s) exist in their premises.*

9. That it is brought to the notice of this Hon'ble Tribunal that the observations/claims/data collected by the JIC is not only inaccurate but also misrepresented and factually flawed.
10. That it is surprising to note that they have observed one tubewell in our premises, while they have not verified whether the tubewell is still in operation or not and the other similar structure like the tubewell is hole for building's earthing wires and for electricity.
11. That the respondent humbly submits before this Hon'ble Tribunal that the Tubewell was installed by the respondent at the time of construction of this premises when there was no source of water supply from Nagar Nigam Ghaziabad.
12. That it is also pertinent to mention here that the permission to construct the Hotel was given in NCR areas of Uttar Pradesh when India was hosting Commonwealth Games 2010 in New Delhi due to the want of accommodating the tourists, travelers, crowd and other people who were to witness the events. Annexed the newspaper article published in OneInda dated 21.04.2006 as Annexure R-2
13. That though the permission was given during the time of Commonwealth Games 2010 (CWG 2010) times, no adequate arrangements were made by the state agencies like Nagar Nigam Ghaziabad (NNG), Ghaziabad

Development Authority (GDA), but there was a penalty clause in the allotment also if not opened during the time as informed by the authorities.

14. That the entire onus of responsibility was on the respondent to keep the hotel ready before the CWG 2010, and therefore in order to expedite the process of completion and also to cater the needs of the customers during that period and also additionally to be a part of the nation building exercise, the respondent herein was forced to use the tubewell during that period of time.
15. That the respondent also places on record before this Hon'ble Tribunal from the day the NNG started supplying water, the respondent immediately closed the tubewell and from that day on till date the respondent has only been using the water supplied from NNG whether adequate or not.
16. That this Hon'ble Tribunal may take into cognizance of the report submitted by the JIC that though they have mentioned that still tubewell(s) exist in the premises, but they have not gone into verifying whether the tubewell is used as a source of water supply to the premises.
17. That just because the structure exists does not mean the respondent is using it as a source of water by illegally abstracting the water from the tubewell. The tubewell is closed for once and for all.

18. That it is very shocking to note that the JIC has intentionally and conveniently not gone into the details during the physical verification and have submitted a report which is not completely true. In fact the report is off the mark by quite some distance as the primary objective of the committee was not only to physically verify the units but also to ensure whether the same is still in use or not.
19. That the respondent herein further states that from the time NNG started to supply water to the premises, till date the respondent has been using only the water supplied by Nagar Nigam which is roughly about 18-20 KLD. Recent water bills paid to Nagar Nigam is attached herewith as **Annexure R-1**, for your perusal and ready reference.
20. That it is evident from the facts stated above that there is clear dereliction of duty by the JIC and presenting a blatant lie before this Hon'ble Tribunal, the veracity, genuineness and reliability of this report of the JIC is subject to scrutiny.
21. That the respondent received a letter from The City Magistrate, Ghaziabad on 02.04.2022 asking for particulars regarding the hotel and the respondent has promptly replied stating all the facts and necessary information on 05.04.2022.

22. That it is very appropriate to mention here that even in the reply to the City Magistrate, Ghaziabad dated *supra*, the respondent has clearly stated the position of the respondent and informed that the water used is only the water supplied by NNG and not using tubewells.
23. That it is also humbly submitted before this Hon'ble Tribunal that the respondent received letter from Uttar Pradesh Pollution Control Board (UPPCB), Regional Office Ghaziabad, (Ref No: 1662/NGT19/OA438/18/2022) 30.08.2022 with regard to this case and reply for the same was sent by the respondent stating all the facts of the case and denying such allegations of using tubewells in the premises dated on 07.09.2022. The letter received by the respondent is annexed as **R-2** & the Reply given the respondent is annexed as **R-3** for your consideration.
24. That to the respondent's shock and surprise, in spite of giving reply to the UPPCB, further a letter was received from the Nodal Officer, Ground Water Web Portal on 11.07.2023 bearing Ref No 576/23-24 mentioning the final compensation assessment report in which it was ordered by the Nodal Officer to pay a sum of Rs. 10,00,000.00/- (Rupees Ten Lakhs Only) as final compensation with in 15 days from the date of receipt of the letter.
25. That proceedings with such frivolous report and subsequent letter by various agencies, only for the purpose of harassment without any substantive evidence

is not only sheer abuse of power, dereliction of duty, negligence by the officers, exploitation of innocents, disregard to the explicit order of the Tribunal but more importantly, wastage of time of this Hon'ble Tribunal and deserves appropriate action.

26. That it is important for this Hon'ble Tribunal to take action against those who cause harm to the environment, it is also equally important for this Hon'ble Tribunal to decide on merits and leave out the innocents.
27. That to all the harassments that has been done by the various departments over a period of 2 years, this Hon'ble Tribunal may empathize on the respondent and may remove the respondent from this array of respondents.
28. That the respondent has been law compliant and deserves support and backing up by this Hon'ble Tribunal and other Governmental agencies for smoothly carrying out their business as the respondent had already suffered a lot during the Corona and the ensued Lockdown in 2020 & 2021.
29. That India now at the helm of G-20 Presidency, conducting summits at various places across the country, the respondent is anticipating a turn around in its fortune as the Ministry of Tourism is taking massive steps to boost inflow of visitors from International destinations and make India as one of the most sought-after tourist destinations in the world.

30. That the Showdown of International Cricket Council, World Cup 2023 being hosted by India and about 8 Matches are to be held in Delhi and about 5 matches are to be played in Lucknow, the spike in visitors across the Two States are expected to be around 500,000 (Five Hundred Thousand) to 1,000,000 (One Million)

31. That considering the unique functioning style and methodology of this Hon'ble Tribunal, which upholds the Principles of Natural Justice, the facts and circumstances are clear which explains the standing of this respondent.

#### PRAYER

That in the light of the above-mentioned grounds and circumstances, the respondent herein prays for:

1. Setting aside the findings/ reports / observations of the Joint Inspection Committee.
2. Take cognizance of the replies filed to the UPPCB and Nodal Officer, Ground Water Web Portal and ordering them to cancel the fine levied on us.
3. Remove the respondent herein from the list of respondents in OA No. 438/2018

4. Pass any such order that this Hon'ble Tribunal may deem fit in the interest of justice.

*Neeraj Tyagi*  
RESPONDENT

THROUGH

*Aishwariya*  
ADITYA KISHOR TYAGI  
(D/4583/2016)

*Anand Kumar V*  
ANAND KUMAR V  
(D/598/2017)

Counsels for the Respondent No.104

AP Legal Chambers, *Advocates & Solicitors*

G- 70, LG - 04, G - Block, Sector - 63, Noida - 201301

M. No. +91 9210248080

Email: [aplegalchambers@gmail.com](mailto:aplegalchambers@gmail.com)



VERIFICATION

I, Neeraj Tyagi, S/o Late. Shri. Raghuwar Dayal Tyagi aged about 45 years, R/o R/o House No. 101, Village Post Makanpur, Indrapuram, Ghaziabad, do hereby verify that the contents of the Paras 1 to \_\_ are true to my personal knowledge and that I have not suppressed any material fact.

*Neeraj Tyagi*  
APPLICANT

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 438 OF 2018

IN THE MATTER OF:

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...APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS. ...RESPONDENTS

AFFIDAVIT

I, Neeraj Tyagi, S/o. Late. Shri. Raghuwar Dayal Tyagi aged about 45 years, R/o House No. 101, Village Post Makanpur, Indirapuram, Ghaziabad, solemnly affirm and declare as under:

1. That I am the partner of Vaishali Inn, which is being mentioned as respondent No 51, in the OA No 438/2018 before this Hon'ble Tribunal.
2. I am well conversant with the facts and circumstances of the present case
3. As such I am competent to swear this affidavit on behalf of the respondent No 51.

Justice  
40/23  
I identify the deponent who has signed; put thumb impression in my presence

4. That the facts mentioned in the objections are true and correct to the best of my knowledge and belief and nothing material is concealed therefrom.

*Deena Tyagi*

DEPONENT

VERIFICATION

12 JUL 2023

Verified on this \_\_\_ day of July, 2023 that the contents of the present reply are true and correct to my knowledge and belief and nothing material is concealed therefrom.

*Deena Tyagi*

DEPONENT



CERTIFIED THAT THE DEPONENT

Shri/Smt./Km. *Deena Tyagi*  
S/o, W/o, D/o Sh. *Harish Chandra Tyagi*  
Identified by *Deena Tyagi*  
This solemn *Deena Tyagi*  
at Delhi.

JUL 2023

*B*

Oath Commissioner, Karkardooma Court, Delhi

12 JUL 2023



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क्षेत्रीय कार्यालय प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

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संदर्भ संख्या : 1662 / NGI-19/OA-438/18/2022

दिनांक 30.08.2022

अनुस्मारक--1

51 Vaishali INN  
339A, Sector 4, Vaishali, Ghaziabad-201010

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 438/2018 आरती बनाम सी०जी०डब्ल्यू०ए० एवं अदर्स में पारित आदेश दिनांक 25.02.2022 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक इस कार्यालय के पत्रांक 2216/ओ०ए०-438/2018/2022 दिनांक 15.03.2022 का सार्वभूमि गृहण कर। उक्त नोटिस के माध्यम से आपको मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 438/2018 आरती बनाम सी०जी०डब्ल्यू०ए० एवं अदर्स में पारित आदेश दिनांक 25.02.2022 में पारित आदेश के सम्बन्ध में अवगत कराया गया है, जो कि निम्नवत है—

42. The Guidelines issued by CGWA on 24.09.2020 also states clearly that the provincial legislation inconsistent with the Guidelines of CGWA shall be over-ruled by the Guidelines. Still CGWA is shirking its liability and responsibility. These aspects have been dealt with by us in detail in our judgments of date in OA 69/2020, Sushil Bhatt vs. Moon Beverages Ltd. and Appeal 45/2020, Devi Das Khatri vs. Union of India & Ors. 43. However, before passing any order against the proponents/respondents who are illegally extracting ground water, we find it appropriate to issue notices to them to submit their response.

44 We therefore, direct that notice be issued to respondents no. 7, 10, 12, 14, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 27, 30, 31, 32, 33, 36, 37, 38, 39, 40, 41, 42, 44, 45, 46, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 60, 61, 62, 63, 64, 66, 67, 69, 70, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 93, 94, 95, 98, 99, 100, 102, 103, 104, 105, 106, 109, 111, 112, 113, 114, 115, 117, 118, 119, 120, 121, 122, 123, 124 and 126. Notice be issued by State PCB by an appropriate mode. These respondents may file reply within one month.

कार्यालय के नोटिस दिनांक 15.03.2022 के क्रम में आप द्वारा उक्त के सम्बन्ध में अनुपालन आख्या/प्रत्यावेदन प्राप्त नहीं कराया गया है। अतः आपको पुनः निर्देशित किया जाता है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 438/2018 आरती बनाम सी०जी०डब्ल्यू०ए० एवं अदर्स में पारित आदेश दिनांक 25.02.2022 का अनुपालन करत हुए अनुपालन आख्या इस कार्यालय को प्रेषित करें, अन्यथा की वशा में सरथा/होटल के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्राविधानों के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

(उत्सव शर्मा)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सावर सूचनाार्थ प्रेषित।

1. जिलाधिकारी महादय, गाजियाबाद।
2. सचिव साधव महादय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. क्षेत्रीय निदेशक, सी०जी०डब्ल्यू०ए०, नई दिल्ली।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160103  
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

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सेवा में,

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड गाज़ियाबाद

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित आ० ए० संख्या ४३८/२०१८ आरती सी० जी० डब्लू० ए० ब-नाम एवं अदर्स में पारित आदेश दिनांक २५/०२/२०२२ के अनुपालन के सम्बन्ध में आपको सूचित करना चाहता हूँ कि होटल वैशाली इन, ३२९/ए सेक्टर ४ वैशाली गाज़ियाबाद में पानी की सप्लाई का स्रोत गंगा जल है एवं कूड़े का निस्तारण (सूखा / गीला) नगर निगम के द्वारा किया जाता है तथा साथ में सूखे एवं गीले कूड़े का अपघटन / DECOMPOSE किया जाता है।

इस आवेदन के साथ होटल के संपत्ति कर के कागजात संलग्न किए जा रहे हैं।

7/9/2022

दिनांक :

Rajeev

27/9/2022



Rajeev

राजीव रंजन सिन्हा

मैनेजर

OFFICE  
Pollution Control Board  
Sector 4, Vasundhara  
Ghaziabad

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अधिसूचना संख्या/अधिसूचना, 2022-23/विभाग/सूचना अधिकारी, जल बोर्ड, गाजियाबाद।  
 जल विकास, विभाग, जिला, गाजियाबाद।  
 पत्रांक: 23/2022/विभाग/सूचना/2022-23 दिनांक 17/08/2023

Yashu-Ns  
 139A, Sector 4, Yamohi, Ghaziabad- 201010

नोटिस

भूमिगत जल संचयन प्रति योजना (एनजीटी) का दिवसीय नो. 438/2013 जारी करना  
 कोषाध्यक्ष (एनजीटी) एवं जल बोर्ड में शामिल आदेश दिनांक 04.03.2022 पर उपायुक्त (जल) के कार्यालय में भेजा गया।  
 जल बोर्ड, जल संचयन प्रकल्प-1, शहीद पथ, लखनऊ, उत्तर प्रदेश के कार्यालय जल नो. 4/2022  
 NGT/भूमिगत/सूचना/2021/893 दिनांक 28.10.2021 के द्वारा भेजा जा रहा है। जल संचयन प्रति योजना के अंतर्गत  
 जल संचयन, Final Compensation Assessment Report तैयार की गई।

उक्त बकाया पर दिनांक 06.08.2023 को जिला भूमिगत जल प्रबंधन परिषद की बैठक में समिति द्वारा  
 Compensation समिति जमा कराने हेतु सन्बन्धित होटल संचालकों को नोटिस जारी करने के निर्देश दिये गये।

याद एग्रीजमेंट के निर्देशों में गठित समिति द्वारा जांच कराने, Final Compensation Assessment  
 Report को आधार पर आपकी जमा/सन्बन्ध/होटल पर दस लाख रुपये (Rs. 10,00,000/-) Compensation की  
 आपकी जमा/सन्बन्ध की गई है। जिसे गिन विवरण के द्वारा सन्बन्ध में जमा किया जाना है।

Bank Name	State Bank of India, RDC, Raj Nagar, Ghaziabad
Beneficiary Name	CITY MAGISTRATRE
SB Account Number	38176256654
IFSC Code	SBIN007873

जो आपको नोटिस के माध्यम से सूचित किया जाता है कि उपरोक्तानुसार Compensation की वसूली उक्त  
 बकाया सन्बन्ध में 15 दिन के अन्दर जमा करते हुए, साक्ष्य सहित सूचित करें, अन्यथा नियमानुसार अग्रिम कार्यवाही की  
 जाएगी। जिसके सिधे आप स्वयं उत्तरदायी होंगे।

(50 हस्ताक्षर)

अधिसूचना अधिकारी (एनजीटी),  
 नोडल अधिकारी, ग्राउण्ड वाटर वेब पोर्टल,  
 गाजियाबाद।

दिनांकित।

पत्रांक / एनजीटी/नोडल/ग्राउण्ड/पोर्टल/2022-23  
 प्रतिनिधि- निम्न की संज्ञा में सूचना प्रेषित।

1. निदेशक/सदस्य सचिव, भूमिगत जल विभाग, एनजीटी, राज्य भूजल सूचना प्रणाली केन्द्र (भूजल नवन),  
 ग्राम इरिहरपुर, निकट दिल्ली पब्लिक स्कूल, शहीद पथ, लखनऊ, 226002।
2. कार्यालय प्रमुख, केन्द्रीय भूमिगत जल बोर्ड, उत्तरी क्षेत्र, भूजल भवन, सेक्टर-डी, अलीगंज, सीतापुर रोड योजना,  
 लखनऊ 226021।
3. जिलाधिकारी/अध्यक्ष, जिला भूमिगत जल प्रबंधन परिषद, गाजियाबाद।
4. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूमिगत जल प्रबंधन परिषद, गाजियाबाद।

अधिसूचना अधिकारी (एनजीटी),  
 नोडल अधिकारी, ग्राउण्ड वाटर वेब पोर्टल,  
 गाजियाबाद।



2494

18

26/03/2023 7:54 PM

12/03/2023



## विद्युत सुरक्षा निदेशालय

कार्यालय सहायक निदेशक, विद्युत सुरक्षा, उत्तर प्रदेश शासन  
गाज़ियाबाद जिला, गाज़ियाबाद

संख्या :- 23VSNOC05062386 वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2022-23

दिनांक 06/03/2023

**Vaishali Hotel & Resorts**

C/o- Neeraj Tyagi, Plot No-4/339-A, Sector-4 Vaishali Ghaziabad

विषय :- विद्युतीय अधिष्ठापनों का नियतकालिक निरीक्षण/परीक्षण।

पसंग :- आप का आवेदन पत्र संख्या VS2240956 दिनांक 01/03/2023

प्रिय महोदय,

कृपया निम्नांकित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अधीनस्थानी द्वारा दिनांक 02/03/2023 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से संतुलित इलेक्ट्रिशियी अर्थात् (मेजसे रिमोटेड व सेफ्टी एण्ड इलेक्ट्रिक सप्लाइ) रेगुलेशन 2010 के सुसंगत विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन न किसी भी परिपक्वता की दशा में इस कार्यालय को अद्यतन करते हुए पुनः निरीक्षण कराया जाये।

क्र0 सं0	उपकरण	जेक	क्षमता	वोल्टता	सीरियल नम्बर	मात्र
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टिप्पणी :

satisfactory.

SAURABH KUMAR SINGH  
सहायक निदेशक

संख्या: 23VSNOC05062386 वि0सु0/मध्यम विभव/एच0टी0/निरीक्षण, 2022-23 तारीख:

उपरोक्त की प्रति लिपि निम्नांकित को सूचनाएं एवं आवश्यक कार्यवाही हेतु भेजित:-

1. अधिशासी अभियंता, विद्युत वितरण खण्ड, गाज़ियाबाद को इस आशय से भेजित वि. निदेशालय की वेबसाइट [www.vidyutsuraksha.org](http://www.vidyutsuraksha.org) से स्थापित किया गया सूचनाएं को।



SAURABH KUMAR SINGH  
सहायक निदेशक

06/03/2023 19:53:31

नोट :- यह एन ओ सी केवल उ चय तक मान्य है। उ चय की अवधि पूर्ण होने से एक माह पूर्व आप अपने अधिष्ठापन के नियतकालिक निरीक्षण हेतु विद्युत सुरक्षा निदेशालय की वेबसाइट <http://www.vidyutsuraksha.org> पर आवेदन करें। यदि आप



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# Nagar Nigam Ghaziabad

प्रपत्र सं०  
2

नियम 8 देखें

रसीद सं० VS1H/0824112216153  
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नाम Reliance build well Pvt. Ltd., Neeraj Tyagi (Vaishali Hotels and Resorts)

जोन Vasundhara  
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पता Sec-4 Vaishali Commercial

ग रजिस्टर की क्रम सं०(पिन)	गृहदि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि सं०/पै०
S76872	4/339A	गृहकर जलकर सीवर/ड्रेनेज कर	2022-2023	168673
Payment Mode- Cheque , Cheque No 305025		कुल प्राप्त		168673
योग शब्दों में		One Lakh Sixty-Eight Thousand Six Hundred and Seventy-Three RUPEES ONLY		

भुगतान तिथि 24/08/2022

This Receipt is valid only After Realisation of the Cheque/DD 305025

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के अधिकारी

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अनुज्ञापित लाईसेंस की दशा में यह रसीद अनुज्ञापित के सीन पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापित अस्वीकार कर देने में अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराए या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

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वित्तीय वर्ष: 2022-2023

रोसाइल नं.: 0000000000

नाम: Reliance build well Pvt. Ltd., Neeraj Tyagi (Vaishali Hotels and Resorts)

पिता/पति:

ए.आर.बी.: 878504

विल संख्या: 2223VS76872

पिन संख्या: VS76872

वार्ड संख्या: 7

भवन संख्या: 4/339A

मोहम्ता: Commercial

विवरण: Sec-4 Vaishali Commercial

Private hotel and restaurant

विवरण	कब से कब तक	धनराशि
1. भवनकर वर्तमान	2022-2023	87850.40
2. वर्तमान पर छूट (20%)		17570.08
3. भवनकर बकाया		0.00
4. बकाया भवन कर पर ब्याज (12%)		0.00
5. भवनकर की देय राशि (छूट के बाद)		70280.32
6. जलकर वर्तमान	2022-2023	87850.40
7. वर्तमान पर छूट (20%)		17570.08
8. जलकर बकाया		0.00
9. बकाया जलकर पर ब्याज (12%)		0.00
10. जलकर की देय राशि (छूट के बाद)		70280.32
11. सीवर/ ड्रेनेज कर वर्तमान	2022-2023	35140.18
12. वर्तमान पर छूट (20%)		7028.03
13. सीवर/ ड्रेनेज कर बकाया		0.10
14. बकाया सीवर कर पर ब्याज (12%)		0.01
15. सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		28112.24
16. कुल छूट		42158.19
17. कुल देय राशि (छूट के बाद)		168672.38
अतिरिक्त राशि के बाद कुल देय राशि		210841.07

- नोट:-
- (1) छूट की दर दिनांक 01.04.22 से 31.08.22 तक 20%, 01.09.22 से 30.09.22 तक 15%, 01.10.22 से 30.11.22 तक 10%, 01.12.22 से 31.01.23 तक 5% तथा माह फरवरी 2023 से मार्च 2023 में कोई भी छूट अनुमन्य न होगी।
  - (2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छप हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाइन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
  - (3) राशियों की दरों में यदि अतिरिक्त वृद्धि की जाती है तो उसके अन्तर का भुगतान भी किया जाना होगा।

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UP to construct 5,000 hotel rooms ahead of C'wealth Games - Oneindia News

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# UP to construct 5,000 hotel rooms ahead of C'wealth Games

By Staff | Published Today, April 21, 2006, 20:35 (IST)

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New Delhi, Apr 21 (UNI) Eyeing a share in the booming hospitality sector, especially in view of the Commonwealth Games, the Uttar Pradesh government will construct hotels around the national capital, providing 5000 rooms out of the estimated requirement of 30,000 rooms required for the 2010 Games.

Unveiling the state's first hotel policy containing major concessions for the industry, Uttar Pradesh Tourism Minister Kawkab Hameed told reporters here that hotels would come up in Ghaziabad, NOIDA and Greater Noida, for which land would be provided at industrial rates.



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SAVARKAR'S MERCY PETITION Frontline



Vikram Completes 100 Days At The Theatres, Kamal Haasan Tweets

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UP to construct 5,000 hotel rooms ahead of C'wealth Games - Oneindia News  
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As per the eligibility norms under the new policy, five star projects will be given to those entrepreneurs who have an average turnover of Rs 100 crore or above in the last three years and a minimum experience of 10 years in the profession.

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For 4-star hotels, average turnover of Rs 75 crore and a minimum experience of 10 years will be required while three-star hotels would be given to those entities having a turnover of Rs 50 crore and above during the last three years and an experience of at least five years.

"Our emphasis is on construction of quality hotels and we want only proven players to undertake the project," Mr Hameed said.

Although tourism had been granted the status of an industry in 1997-98, the industrial privileges could not be provided to the sector, the Minister said, adding the new policy contained all the corrective measures which would give an impetus to the tourism industry.

Under the policy, 100 per cent rebate in luxury tax would be given to the new hotels for five years. Land will be earmarked allotted only to hotel entrepreneurs.

For providing a level playing field to competing players, he said a person would be allotted only one plot for constructing a hotel in a particular city.

To avoid delay in allotment of land, the Tourism Department is a nodal department at places where more than one authority controls land.

The land earmarked for hotels in the master plan would be for a period of five years after the date of advertising the scheme. If a hotel entrepreneur comes forward during this period, the land will be automatically transferred to relevant authorities. Conceding that tourism



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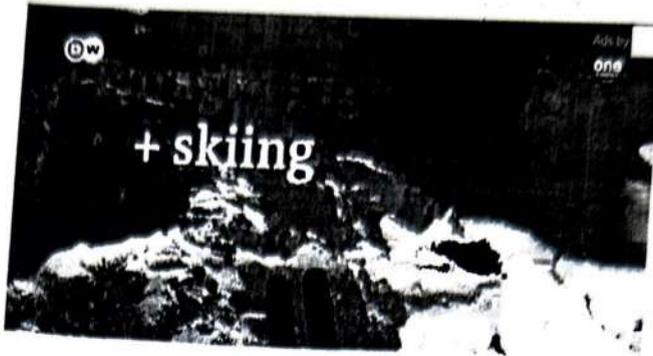
Whii Roy: Top

24

9/13/22, 3:32 PM

UP to construct 5,000 hotel rooms ahead of C'wealth Games - Oneindia News  
Industry had not flourished to the desired extent, Mr Hameed said the new policy would cut red-tapism, which was a major hurdle in expediting the projects.

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"The new policy will enable Uttar Pradesh to fully tap its tourism potential," he said.

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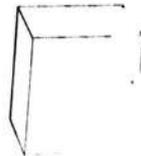


Story first published: Friday, April 21, 2006, 20:35 [IST]

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*combination of figures that shows the accommodation for tourists will be met.*

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Pratul Sharma

New Delhi April 5, 2010 UPDATED: April 5, 2010 09:24 IST

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**PER cent of the 10,000 new hotels rooms coming up are outside Delhi, in the National Capital Region.**

**Delhi will have only 2,224 rooms added through new hotel projects, as many of the hotel projects auctioned by the Delhi Development Authority (DDA) failed to take off. The government hopes to meet the demand through budget hotels, guest houses and bed and breakfast schemes.**

**In the last meeting of the task force set up to meet the demand for the hotel rooms for the tourists, it was revealed that 41,000 rooms were available against the required 40,000.**

**According to figures presented at the 29th meeting of the task force, 10,973 rooms will be available through new hotel projects. These include 2,224 in Delhi, 7,214 in Haryana (including those in Surajkund and Badkal), 1,068 in Ghaziabad, 161 in Greater Noida and 306 in Noida.**

**While the officials hope another set of 929 new hotel rooms are likely to be ready, the status of more than 3,000 rooms originally envisaged is doubtful. However, none of the rooms that were supposed to be built by the GMR Group, Delhi Metro Rail Corporation or the railways will be available.**

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More than one lakh tourists were expected to visit Delhi during the October event.

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The accommodation shortfall will be met with 11,028 rooms available through licensed guest houses located in Paharganj, Chandni Chowk, Karol Bagh and Greater Kailash; 5,000 rooms through housing units of DDA flats in Vasant Kunj and Jasola; 3,000 rooms through the bed and breakfast accommodation scheme in Delhi and NCR; and 10,161 rooms currently already available in the star category in Delhi. Around 706 rooms are likely to be added in the next few months.



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'Foreign tourist inflow to India up by four times after pandemic': Union min | Latest News India - Hindustan Times



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Home / India News / 'Foreign tourist inflow to India up by four times after pandemic': Union min G Kishan Reddy

# 'Foreign tourist inflow to India up by four times after pandemic': Union min G Kishan Reddy

PTI || Posted by Yagya Sharma

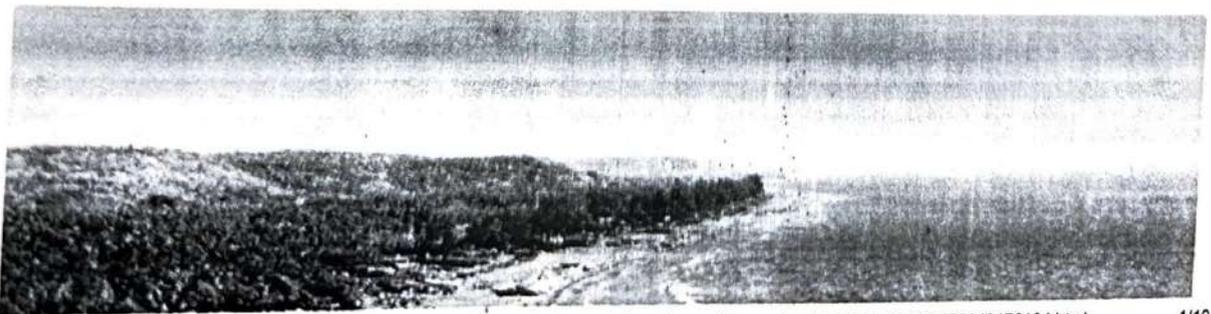
Feb 08, 2023 12:51 PM IST

During the last eight years, the country has built extensive tourism infrastructure to improve the tourism experience, he said. The central government has drafted a new tourism policy 2023, which provides a "paradigm shift in reimagining our tourism sector in India," Reddy informed the delegates from other countries.

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Union Culture and Tourism Minister G Kishan Reddy on Wednesday said nearly 69 lakh foreign tourists visited India in 2022, indicating a four-fold increase in the number of arrivals after two years of negative growth during COVID-19 pandemic. Reddy was addressing the Tourism Working Group (TWG) meeting organised at the Tent City in Gujarat's Rann of Kutch as part of India's G20 presidency.



7/12/23, 1:31 PM

Foreign tourist inflow to India up by four times after pandemic' Union min | Latest News India - Hindustan Times



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To attract global and domestic investors and expertise, the ministry will organise the first Global Tourism Investment Summit in April 2023 in New Delhi, Reddy said.(Stutterstock)

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He said a 'National Tourism Mission' is also being formulated to ensure the digitalisation of the tourism sector in mission mode. "The world faced difficult times during the COVID-19 pandemic. The tourism sector in particular has been severely affected because of COVID-19. But, after two years of negative growth, India received approximately 6.9 million tourists from abroad in 2022.

This is a four-fold increase in the number of arrivals to India," the minister said. The increase in tourist inflow indicates that "our efforts for achieving resilient growth in tourism are progressing in the right direction," he said.

This is the second G20 event in the state after the 'Business 20 Inception' programme held in Gandhinagar last month. More than 100 delegates from India and other participating countries are attending the first TWG meeting. Reddy said the Ministry of Tourism, under the leadership of Prime Minister Narendra Modi, is celebrating this year as 'Visit India 2023', focussing on inbound travel to

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During the last eight years, the country has built extensive tourism infrastructure to improve the tourism experience, he said. The central government has drafted a new tourism policy 2023, provides a "paradigm shift in reimagining our tourism sector in India," Reddy informed the de. from other countries.

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He said a 'National Tourism Mission' is also being formulated to ensure the digitalisation of the tourism sector in mission mode. "As the first step, the ministry of tourism has set up a national integrated database of the hospitality industry. This is a technology driven system to facilitate digitalisation and promote ease of doing business for the hospitality and tourism sector," said the minister.

To attract global and domestic investors and expertise, the ministry will organise the first Global Tourism Investment Summit in April 2023 in New Delhi, Reddy said. "Also, we are going to organise a Tourism Expo to provide a platform to the industry and to facilitate interaction between buyers and sellers and for sharing of knowledge.

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The Ministry will also organise a global conference on MICE (Meetings, Incentives, Conferences and Exhibitions) tourism in May and an event on Adventure Tourism in June," said Reddy. On the occasion, Gujarat Chief Minister Bhupendra Patel informed the guests that the state government is taking many steps to boost tourism.

"After Gandhi Circuit and Buddh Circuit, we are now developing places which fall under Swami Vivekananda Tourist Circuit. Right before leaving for Chicago to address the World Parliament of Religions, Swami Vivekananda had visited some places in Gujarat. We are developing those places under Vivekananda Circuit," he said. During the day, working sessions will be held on five priority issues, namely green tourism, digitalisation, skills, tourism MSMEs and destination management, as per an official release.

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# Pitch perfect: Cricket is driving demand for hotels, rooms sold out for World Cup 2023

With India hosting the 2023 edition of the ICC World Cup, the hospitality industry is seeing a surge in bookings as well as in room rates.

MARYAM FAROOQUI (HTTPS://WWW.MONEYCONTROL.COM/AUTHOR/MARYAM-FAROOQUI-6833/) JULY 10, 2023 / 04 19 PM IST

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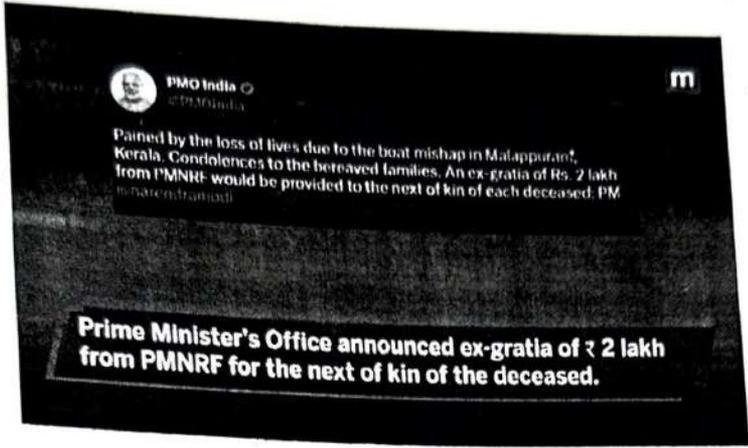
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The upcoming India Men's Cricket World Cup 2023 is expected to be hosted in India from October 5 to November 19. It is already resulting in a high number of room bookings and some hotels are expecting to be sold out during match days.

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"This is the World Cup, and we anticipate 100 percent occupancy during these dates," said Abinash Ashok, associate vice president, Suba Group of Hotels, which runs a chain of budget hotels under the Click Resorts brand.

Hoteliers expect 85 percent occupancy levels during the period when the tournament will be held.

Around 80 percent of rooms are already sold out for key match days and tariffs are also soaring, especially for hotels located near the stadiums, said Sachin Lagad, head of sales, Kamat Hotels India Ltd, which operates several luxury properties. "I am anticipating a sold out position during the ICC World Cup for the days when matches are in Mumbai and Pune."

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Pune is expected to see a huge influx of fans, resulting in huge demand for hotel rooms, said Ramandeep Marwah, general manager, Hyatt Regency, Pune. "The city will host the India versus Bangladesh match on October 19. We are seeing bookings from individuals, corporates and

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...cricket world cup is ... after a gap of 12 years in India, and it's going to be huge. Rates and demand are going to be high this year for sure. Room charge will vary from Rs 25,000 to over Rs 50,000 a night. And closer to the date, the prices will be higher."

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The big draw: India-Pakistan match

The India-Pakistan match is a star attraction. "We have already got room bookings for the India-Pakistan match dates at our Ahmedabad hotel. Enquiries and bookings are also started for our hotels in Pune, Bengaluru, Mumbai and Kolkata. It is expected that most hotels in these cities will get sold out on match dates," said Kevin Ashley Martis, general manager, sales and marketing (Western India), The Fern Hotels & Resorts.

Room rates are 20 times higher for the India-Pakistan match on October 15 in hotels like Lemon Tree in Ahmedabad with rooms going for over Rs 59,000 compared with Rs 2,086 on July 4. At other hotels like Pride Plaza where rooms in July are available for Rs 4,000, the tariff for the Indian-Pakistan match date is around Rs 75,000 for a night. ITC's Welcomhotel is reportedly charging Rs 72,000 on October 15 for a room that is available for Rs 5,699 now.

Rooms are not available in many premium hotels including ITC Narmada, Courtyard by Marriott and others like Hyatt and Taj Skyline in Ahmedabad for October 15.

Hotels in cities where India is playing have seen greater growth compared to non-India matches, said Bharatt Malik, senior vice president, flights and hotel business, Yatra Online. "Hotels in Ahmedabad have seen a jump of 70 to 90 percent in occupancy during the period (October and November), especially due to the India-Pakistan match scheduled (on October 15). Delhi hotels have witnessed a jump of 15 to 20 percent," he added.

He said that the high demand for accommodation is behind the soaring room rates. "On the match dates, the rates for 4-5-star hotels have surged by 10-15 times. Currently, 4-5 star hotels are ranging between Rs 5,000-7,000 per night. For match dates, the price for 5 star hotels are between Rs 70,000-90,000 in Ahmedabad and 4 star hotels are above Rs 50,000."

He added: "Even 3-star and lower category hotels have witnessed a doubling in their room rates. Currently, 3-star hotels are selling for Rs 3,000, and around match dates in Ahmedabad it is selling at over Rs 30,000. For the rest of the cities, prices have inflated by 20-30%."

Royal Orchid Hotels

(https://www.moneycontrol.com/india/stockpricequote/hotels/royalorchidhotels/RO01) chairman and managing director Chander K Baljee expects rates at three times the usual during the

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[261.html](#) "We are expecting more traction during some of the major matches like India-Pakistan, India-Australia, Pakistan-Bangladesh, India-New Zealand, India-England, India-South Africa," he said.

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Karnat Hotels' Lagad sees an influx of foreign cricket fans and tourists. "There is a good number of international travellers visiting India to witness the World Cup. This will have a positive impact on the tourism industry in India as the travellers will also plan local tours after the matches. Apart from the travellers, there are sponsors, teams and supporters that will travel to India this year. The airlines have already started flowing as people are making their air travel and more well in advance," he said.

### Sports driving demand

Along with cricket, other sports tournaments are also driving hotel bookings this year. "The business contribution from sports tournaments has already reached 80 percent of the pre-Covid period," said Suba Group of Hotels' Ashok. "While cricket is the most celebrated sport in India, the government and the Sports Authority of India are actively promoting sports events in major cities, and hotels are benefiting with increased occupancy and dynamic rate strategies to optimise revenue and occupancy," he said.

Bengaluru has become home for a lot of sports, noted Rajan Malhotra, commercial director, Conrad Bengaluru.

Major sporting events including IPL (Indian Premier League), Indian Football League, T20 matches, or even local Pro Kabaddi often attract a large number of participants, spectators and media personnel, leading to increased demand for accommodations," said Baljee.

MARYAM FAROOQUI

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Original Application No. /APPEAL 438 OF 2018

IN RE:

**ARTI**

Applicant

VERSUS

**CENTRAL GROUND WATER AUTHORITY & ORS.**

Respondent(s)

KNOW ALL to whom these presents shall come that I/WE, **NEERAJ TYAGI, Partner, Vaishali INN** the above-named respondent No. 51, do hereby appoint hereinafter called the advocate(s) to be my/our Advocate(s) in the above noted case and authorize:

Name of the Advocates	Enrolment No	Contact No
1. Adv. ANAND KUMAR V.	D/598/2017	8939605801
2. Adv. ADITYA KISHOR TYAGI	D/4583/2016	9210248080

Address: AP Legal Chambers, B-298, Sector - 122, Noida

e-mail - [aplegalchambers@gmail.com](mailto:aplegalchambers@gmail.com)

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocates whatever they may think fit to do so & sign the power of attorney.

And I have signed all the documents in the present case.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I we undertake that I we or my/our duly authorised agent would appear in court on all hearings & will inform the Advocates for appearance when the case is called.

And I we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatever ordered by the Court shall be of the Advocate he shall receive and retain for him

And I we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocates remaining entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I/we hereby agree that once the fee is paid I/we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this the 16<sup>th</sup> October, 2022.

Identified and Accepted subject to terms of fees.

(ADVOCATE)  
Adv. Anand Kumar V.  
D/598/2017

(ADVOCATE)  
Adv. Aditya Kishor Tyagi  
D/4583/2016

of Vaishali Hotel & Resort

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